

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 62

**CA No. 85/21, 142/21,151/22
And**

CP No. 35/Chd/Hry/2021

**Under R 32 & 11 NCLT Rules 2016
and 241-242, CA 2013**

In the matter of:-

Rahul Jain & Anr

..Petitioner

Vs.

Sky High Propbuild Pvt. Ltd & Ors.

..Respondents

Present: - None for the petitioner and applicant in CA Nos.85/2021, 142/2021 and 151/2022.
Mr. Yashpal Gupta, Advocate for respondent No.1 to 3 in main CP and respondent in CA Nos.85/2021, 142/2021 and 151/2022.
Respondent No.4 to 5 are already proceeded *ex parte*.

The learned counsel for both the parties are directed to file short written submissions at least one week before the next date of hearing after exchanging the copies with each other. List on 17.07.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

April 12, 2023
PRF